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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 109/NCLT/AHM/2017
CA(CAA) No. 81/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017**

Name of the Company: West Coast Foods Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHRI NAVIN PAHWLA FOR NATASHA SUTARIA	SR. ADV. ADV.	Petitioner	Natasha
2.	THAKKAR & PAHWLA, ADV.			

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Petitioner.

Heard arguments of learned Counsel for petitioner.

It appears from the report of the chairman that none of the secured creditors were present on the date of the meeting and on the adjourned date of meeting.

Hence, petitioner is directed to issue notice to secured creditors along with the copy of this scheme and the petition to appear in person or through professional before this Tribunal and to state their objections, if any.

List the matter on 06.11.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of October, 2017.